

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 120
CP-43/(ND)/2021

IN THE MATTER OF:

Dalhousie Holdings Ltd.

Vs.

Snowtemp Engineering Company Ltd.

....**Applicant**

....**Respondent**

Order under Section 58-59.

Order delivered on 29.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :

For the Respondent :

ORDER

Learned Counsel for respondents No. 1 to3 seeks and are granted last chance to file reply within three weeks, with copy in advance to the other side. Rejoinder, if any within two weeks thereafter, with copy in advance to the other side.

List on 05.10.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali – 29.07.2021